

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :9

C APPEAL NO.268/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2020 AT 10:30 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SUNDARAM INFRAZONE PVT. LTD. V/S ROC SECTION :252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. SHAHID KAZMI, ADV.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

COUNSEL FOR I.T. DEPT. : SH. GAURAV MAHAJAN, SR. S.C.

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The matter was taken up today through Video Conferencing.

Heard Sh. Shahid Kazmi, Advocate for the Appellant, through Video Conferencing, who has filed the present appeal U/s 252(3) of the Companies Act, 2013 for restoration of the company.

Ld. CGSC Sh. Shivendra Bahadur on behalf of ROC Sh. Gaurav Mahajan, Sr. Standing Counsel on behalf of I.T. Department has put in appearance and state that the copy of the Appeal has not been served upon them.

Ld. Counsel for the appellant undertakes to serve the same upon both the Counsels within a week.

Thereafter, Ld. Counsel for the ROC and Income Tax Department shall file their reply within four weeks by serving an advance copy to the Ld. Counsel for the Appellant, and rejoinder, if any, may be filed by the Appellant within a week thereafter.

Accordingly, put up in the week commencing 15th March, 2021 for arguments before the Regular Court/ through Video Conferencing.

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Dated : 18.12.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**